

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 890/2016

SECTION OF THE COMPANIES ACT: 433 (e) & 439 (b)

In the matter of:

M/s. Ruchi Matta & Co.

..... Petitioner

VS.

M/s. Topline Bildtech Pvt. Ltd. & ors.

..... Respondent

Order deliver on 14.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed two complete sets of petition on 9.5.2017.

The petitioner has also filed affidavit of service on 1.6.2017 regarding compliance affidavit but the compliance affidavit has not been filed.

The petitioner is directed to file compliance affidavit in terms of notification No. G.S.R 1119 (E) dated 7.12.2016 within the time limit stipulated in the notification GSR 732 (E) dated 29.6.2017

List the matter on 18.07.2017.


(Shiv Ram Bairwa)
Registrar